

(c) what steps are being taken by Government to achieve the export target for the year 1980-81?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) to (c) A statement is attached.

Statement

Complete official data regarding India's foreign trade for the first half of the current financial year are not available due to non-receipt of returns from certain custom houses. According to latest provisional figure available for the first quarter, April to June, 1980, India's exports amounted to Rs. 1565.05 crores showing an increase of 7 per cent over the corresponding exports amounting to Rs. 1462.12 crores during the same period last year.

Exports are estimated to pick up in remaining period of the current financial year. On present reckoning the prospects for achieving the export target of Rs. 7100 crores during 1980-81 are quite good.

Government has recently taken a number of measures to promote exports. These include the following:—

(i) Exclusion of production for export for the purpose of "licensed capacity" and "dominance".

(ii) Permission to allow production of new article for export where there is a variation of the article, an industrial unit is licensed to manufacture.

(iii) Favourable treatment to technology imports for export production which involved lumpsum payment of royalty.

(iv) Free trade zone like-treatment to all 100 per cent export oriented units.

(v) To allow automatic expansion to an expanded list of industries for the purpose of increasing production for export.

(vi) Selective relaxation in restrictions imposed on new industrial undertakings in metropolitan cities to such units which produce for exports.

In addition, the EXIM BANK which will be set up shortly, is expected to enlarge the provision of export finance. The proposal to reduce delays in the disbursement of draw-back and simplification of procedures is also under examination. The situation is kept under close watch and further measures will be taken as and when necessary.

STATEMENT BY MINISTER

12 NOON

Correcting the reply given in the Rajya Sabha on the 5th August, 1980, to Unstarred Question 704, regarding CBI enquiry against M/s. Hindustan Motors Limited.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, in the written answer to Rajya Sabha Unstarred Question No. 704 laid on the Table of the House on 5th August, 1980, in reply to part (a) of the question it was inadvertently stated that "Against the stay order of the Hon'ble High Court, the CBI filed their counter-affidavit on 31-5-1980" and for part (b) of the Question also it was, *inter alia*, stated that "Counter affidavit has since been filed and..."

It has since been found that on 31-5-1980, only the counter on behalf of the CBI opposing the petition of the party had been handed over to Senior Government Counsel at Calcutta. The counter-affidavit was, however, filed in the High Court of Calcutta only on 3-9-1980.

In the circumstances, I crave the indulgence of the House to correct the replies given earlier on 5th August, 1980.

to parts (a) and (b) of the Question so to read as under:—

(a) The CBI had handed over their counte, opposing the petition of the party to the Senior Government Counsel at Calcutta on 31-5-80 for being filed in the High Court.

(b) The case was registered with the CBI in 1971 and not in 1955. After the counter-affidavit is filed in the High Court, the CBI will make efforts to get the matter listed for early hearing.

RE. PROCEEDINGS OF THE HOUSE

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I have your permission. Yesterday, when I was intervening during Question Hour, Mr. Sathe, Minister of Information and Broadcasting said that "I am sure he will not say that, Members like Shri Y. B. Chavan, whose follower, a loyal follower that he claims to be..." Sir, Mr. Chavan may be an ordinary Member of Lok Sabha but he is a patriot and a leader of this country and of a very large political party. Then, Mr. Mahendra Mohan Mishra calls me a sycophant. I did not object at all. Then, when I said that Mr. Sathe is the sycophant of Shrimati Indira Gandhi, some hon. Member stood up and you said that you will look into it. You have removed the word 'Indira Gandhi' and kept only the word 'sycophant'. In case of Mr. Bhupesh Gupta and Mr. Khuswant Singh, you maintained whatever Mr. Bhupesh Gupta has said. Mr. Khuswant Singh is an hon. Member of this House. I am also an hon. Member of this House and Mr. Chavan is also an hon. Member of the other House. Sir, in the case of Shrimati Indira Gandhi, you have got one yardstick and in our case, the other mortals, you have got another yardstick. You have done injustice to me. It looks as if Shri Sathe is

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above all of us and Shrimati Indira Gandhi is above everybody. You have expunged it, I would request you. Either you be judicious in all respects and treat everybody in the same manner and with the same yardstick, because, Mr. Piloo Mody was called yesterday, by an hon. Member a boot-licker of the British regime. You have expunged it. We are not very sensitive. Let them say anything. We will also say anything to them. It is all a very jolly-well thing. I do not

mind. (*Interruptions*) ^TcTT *fi"

STR ?15^r . (*Interruptions*)

I want your ruling whether Mr. Chavan, Mr. Khuswant Singh and Mr. Kulkarni, all hon. Members, are junior citizens of this country and Shri Sathe and Shrimati Indira Gandhi are above everybody, who are immortals. (*Interruptions*)

MR. CHAIRMAN: I do not want a discussion on this. (*Interruptions*)

SHRI BHUPESH GUPTA (West Bengal): Sir, my name has been mentioned.

MR. CHAIRMAN: My name has been mentioned before yours. I will speak before you.

SHRI BHUPESH GUPTA: You-' name can again and again be mentioned. You are a pensionable person.

MR. CHAIRMAN: The only thing it has done is that it has woken up Mr. Piloo Mody. (*Interruptions*)

SHRI NARASINGHA PRASAD NANDA (Orissa): I would like to say one word.

SHRI ARVIND GANESH KULKARNI: Sir, what do you want to say?

MR. CHAIRMAN: I would like to say, if you will allow me.